

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 199 of 1994

Wednesday this the 2nd day of February, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

N. Raveendran, Safaiwala,
Office of the Cyclone Detection
Radar, Naval Base, Kochi.4.Applicant

(By Advocate Mr. Sunil Jose)

Vs.

1. Union of India, represented by the Director General of Meteorology, New Delhi.
2. Deputy Director General of Meteorology, Regional Meteorological Centre, 50, College Road, Madras.6.
3. Smt. Mallika Vijayan, Safaiwala, Meteorology Centre, Thiruvananthapuram.Respondents

(By Advocate Mr. K. Karthikeya Panicker)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant challenges Annexure A3 order, transferring him from Cochin to Thiruvananthapuram. He would say that he is a physically handicapped person and that continuance at his present station is essential for medical treatment which he is now undergoing.

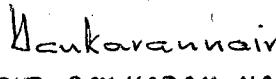
2 We have heard learned Additional Standing Counsel for respondents. We do not think that an order of transfer made in public interest is liable to be interfered. At the same time to afford a reasonable opportunity to consider the representation made by

applicant to the superior authorities and for enabling applicant to complete the course of treatment, a reasonable time has to be granted before implementing the order of transfer. We direct that the order of transfer will be held in abeyance for three months from today. In the meanwhile second respondent may take a decision on Annexure A4, if necessary after notice to third respondent.

3 Application is disposed of with the aforesaid directions. No costs.

Dated the 2nd February, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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